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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA No.7/99

IN

OA No.514/93

New Delhi: this the 24th day of JANUARY, 2001.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN(A).

HON'BLE DR.A.VEDAVALLI, MEMBER (J)

Jagdish Ram Kataria

.....Petitioner

(In person)

Versus

Union of India & Ors.

.....Respondents.

(By Advocate: Mrs. Jasmine Ahmed)

ORDER

S.R.Adige, VC(A):

Heard both sides on RA No.7/99 and also perused the pleadings, including petitioner's written arguments which are taken on record.

2. It is clear that the grounds taken by petitioner seeking review of the Tribunal's order dated 24.11.98 in OA No.514/93 lie outside the limited scope and ambit of Section 22(3)(f) AT Act read with Order 47 Rule 1 CPC. Indeed in the guise of an RA applicant has sought to reargue the entire case which is not permissible in law as has been held by the Hon'ble Supreme Court in A.T.Sharma Vs. A.P.Sharma AIR 1979 SC 1047 and Chandra Kanta & another Vs. Sheikh Habib AIR 1975 SC 1500.

3. The RA is rejected.

A.Vedavalli

(DR.A.VEDAVALLI)

Adige
(S.R.ADIGE)
VICE CHAIRMAN(A)